

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 906 of 2020

In the matter of:

Mr. Ram Ratan Kanoongo

....Appellant

Vs.

Mr. Veda Kumar Nimbagal & Ors.

....Respondents

Present:

Appellant: Mr. Rajendra Beniwal, Mr. Kumar Sumit and Mr. Chirag Gupta, Advocates.

Respondents: Mr. Ch. Kameswara Rao, Advocate.

ORDER
(Through Virtual Mode)

20.10.2020: The issue raised in this appeal is that the impugned order has been passed ignoring the conditions in the approved Resolution Plan which is stated to have been upheld by this Appellate Tribunal as also by the Hon'ble Apex Court in appeal. It is submitted that the direction given in terms of the impugned order runs parallel to the conditions in the approved Resolution Plan. Moreover, the direction has been given to the Resolution Professional who stands relieved from his duties after approval of Resolution Plan.

Issue notice upon Respondents. Notice on behalf of Respondent No.1 is waived and accepted by Mr. Ch. Kameswara Rao, Advocate. No further notice need be issued to him. Learned counsel for the Appellant may provide a copy of a complete set of appeal paper book to learned counsel for Respondent No.1 during the course of day. Learned counsel for Respondent No.1 may file short reply-affidavit within two weeks. Rejoinder, if any, may be filed within two weeks thereof.

Contd/-.....

Let notice be issued on rest of the Respondents. Requisites along with process fee be filed within three days. The Appellant will provide e-mail addresses of the rest of the Respondents. Let service be effected through email and any other mode, if available.

Post the appeal 'for admission (after notice)' on 8th December, 2020.

Till next date of hearing, the operation of impugned order shall remain stayed.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g